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PART VIII.

Sale Notices of the Forest Department.

NOTICE.

1. Tenders are invited for the purchase of about 160 lbs. of Sundaragundi (Kamala) powers which is ready for delivery at Parlakimedi.

2. Tenders will be received by the undersigned till 12 noon on 15th June 1936.

3. No tenders shall be accepted unless it encloses Earnest Money Deposit of Rupees Twenty-five (Rs. 25) in currency notes only.

4. The deposits of unsuccessful tenderers will be returned at once while that of the successful tenderer shall be treated as part of purchase money.

5. The undersigned reserves the right to reject any tender including the highest without assigning any reasons.

6. The tender should specify the rate offered per maund of 25 lbs. (i.e., 100 tolas) delivered at the Mahendra Forest Range Office, Parlakimedi.

7. Tenders should be superscribed "Tender for Sundaragundi".

8. The successful tenderer should pay the balance of purchase money within 10 days of receipt of intimation of the acceptance of his tender, failing which he will not only forfeit his deposit but shall also be held responsible for the loss, if any, resulting from the resale of the produce. But he shall not be entitled to the gain, if any, by the resale.

9. Further information may be had either from the undersigned or from the Range Officer, Mahendra, Parlakimedi P. O.

SAID-UD-DIN AHMED,

Forest Officer,
Parlakimedi Maliahs, Koraput Dt.

PARLAKIMEDI: 5th May 1936.

[2-1-22-5-1936.]

SALE OF MINOR FOREST PRODUCE.

Sale of Minor Forest Produce for 1936-37 in Chandragiri Range. Parlakimedi Maliahs Division.

1. The Minor Forest Produce lease units, shown in the Schedule hereto annexed, will be sold in public auction for the year 1936-37, by the District Forest Officer, Parlakimedi Maliahs or by any other officer, duly authorized by him at the places and on the dates shown against each lease unit in the abovementioned schedule.

2. The lease will commence either on 1st July 1936 or on the date of execution of the agreement, whichever is later and expires on 30th June 1937. In the case of myrabolams, the lease period will be from 1st September 1936 or the date of execution of agreement whichever is later and expires on 31st March 1937.

3. No person will be allowed to bid at the sale unless (1) he deposits Rs. 50 as earnest money and (2) produces a certificate of solvency from the Bissoyi, Karji or Naidu of the village in which he resides or owns property. The deposit of unsuccessful bidders will be returned after the close of the sale, while that of the successful bidder will be retained and treated as part of the bid amount. A person who bid successfully for one unit will not be allowed to bid for another unless he makes a further deposit of Rs. 50.

4. The District Forest Officer, reserves to himself, the right to accept or reject any bid, including the highest bid without assigning any reasons for so doing.

5. Immediately after the sale is knocked down the sale list as well as a copy of the sale notice shall be signed by the successful bidder.

6. Within 10 days of receipt of orders confirming the sale the successful bidder shall—

- (1) pay 1/4 of the sale amount after deducting the earnest money deposit of Rs. 50 referred to supra;
- (2) deposit 25 per cent of the bid amount subject to a maximum of Rs. 200 in the Post Office Savings Bank in the name of the District Forest Officer as security for the due fulfilment of the contract;
- (3) execute an agreement in the form which can be seen at the office of the District Forest Officer.

When the lease amount does not exceed Rs. 200 the full amount should be paid at once.

7. In case the successful bidder fails to abide by the conditions specified above, the sale will be liable to be cancelled and the same to be resold at the risk of such bidder who will besides forfeiting the deposit

already made by him at the time of auction, shall also be liable for loss, if any, occasioned by such resale. The amount of such loss, if not made good by the successful bidder within the time specified by the District Forest Officer, shall be recoverable as arrears of Land Revenue under section 66 of the Madras Forest Act V of 1882 and Act II of 1964 or any statutory modifications thereof. He will not, however, be entitled to the profit, if any, that may result from the resale.

8. The contractor shall not be entitled to commence work until he has deposited the required security and executed the agreement.

9. The lease amounts, in cases where they exceed Rs. 200, shall be paid in instalments as specified below :—

1/4 bid amount minus the earnest money deposit within 10 days of receipt of orders confirming the sale.

1/4 bid amount on or before 1st October 1936.

1/4 bid amount on or before 1st December 1936.

1/4 bid amount on or before 1st February 1937.

10. All payments must be made either to the Range Officer concerned or remitted into the Sub-Treasuries of the taluks in which the leased locality is situated, in which case the receipted chalans must be sent to the Range Officer concerned on or before the due date of the instalments. Interest at not less than $6\frac{1}{4}$ per cent per annum ($12 \times 30 = 360$ days) will be collected on all instalments and fines in arrears.

(a) For the purpose of calculating the interest for the portion of a month, interest for a period not exceeding 15 days will be calculated for half a month, that for a period exceeding 15 days for a whole month.

(b) If the instalment due on the above specified date is not paid the work of the contractor should automatically be suspended by the Forest Officers, concerned without any reference to higher authorities; unless he has proof that the amount due has been paid on the due date. If the amount due is paid with interest within 30 days of its falling due, the work so suspended may be allowed to be resumed at once.

(c) If the amount due is not paid with interest within 30 days of its falling due the lease shall be resold at the contractor's risk.

11. The contractor shall inform the Range Officer, Chandragiri, of the names of the agents and the places where the produce is stored. The location of the depots and the agents employed will be subject to the approval of the District Forest Officer.

12. The contractor shall keep correct accounts in the forms specified by the District Forest Officer and shall submit his consolidated monthly accounts so as to reach the Range Officer, Chendragiri, not later than the 25th of each month.

13. The right to collect myrabolams, and minor Forest produce are subject also to the following additional conditions :—

- (a) The contractor shall employ none but the local Savara labour. The Gomango or Bhuyya of each Savara village within his leased area should be given a permit for the collection or felling of the produce. No produce shall be transported unless and until it is covered by a permit issued by the contractor or his authorised agent. Such permits shall be in the form approved by the District Forest Officer.
- (b) If any fires occur in the forests, the contractor or his agents shall render every assistance to extinguish the fire.
- (c) The maximum fees which should be levied by the lessees for the produce collected and sold to the non-agency people for *bona fide* domestic and agricultural purposes will be

announced before the commencement of the sale.

- (d) The rates at which the contractor will have to pay the savaras for the collection of the various kinds of produce will be settled in the presence of the Range Officer, Chendragiri and a list of such rates shall be submitted to the undersigned for information. Disputes, if any, between the savaras and the contractor shall be referred to the District Forest Officer for arbitration whose decision thereon shall be final.
- (e) The produce shall be transported only along such routes which may be approved by the District Forest Officer.
- (f) Should any trouble or dispute arise regarding the use of any route the matter shall be referred to the District Forest Officer for arbitration and his decision thereon shall be final. Schedule of rates will be intimated before the sale.
- (g) Panos and Rellies in the agency shall not be approved as agents to work on behalf of contractors.

14. The form of agreement and other particulars, if any, may be obtained from the District Forest Officer.

Schedule showing the items of Minor Forest Produce Lease units in Chendragiri Range of Parlakimedi Mahals Forest Division for the year 1936-37.

Date of sale.	Place of sale.	Description of produce, the right of collection and removal of which is leased out.	Locality of the lease.	Voidah.
17-8-36 ...	Guttakelli	Myabolams	...	...
10-6-36 ...	Do.	The right of collection and disposal of the following items of Minor Forest Produce.	1 Reserves and unreserves of Chendragiri Range. 2 Guttakelli and Depaguda multahs of Chendragiri Range.	From 1-9-36 to 31-3-37. Up to 30-6-37.

Schedule of Minor Forest Produce included in the lease.

Name of products.	Botanical name.	Telugu or Oriya.
1 Mango	Mangifera Indica	Ambo.
2 Tamarind	Tamarindus Indica	Tentuli.
3 Amela	Phyllanthus Emilica	Usrikaya or Omala.
4 Wood apple	Ferohia Elephantum	Koyito.
5 Guava	Psidium Guayava	Jhami.
6 Jeedi	Semecarpus Anocardium	Bhalia.
<i>Seeds.</i>		
7 Koronjo	Pongamia Glabra	Koranja.
8 Mahola	Bassia Latifolia	Maholo.
9 Plater seeds	Bauhillia Vahelli	Shiyoli Monji.
10 Jeedi	Semecarpus Anocardium	Bhalia.
<i>Flowers.</i>		
11 Maholo	Bassia Latifolia	Maholo.
<i>Leaves.</i>		
12 Plate	Bauhillia Vahelli	Shiyoli Potro.
<i>Miscellaneous.</i>		
13 Grass		Ghaso.
14 Brooms		Chanchuni.
15 Honey		Mohu.
16 Wax		Mohino.
17 Oil from jungle seeds.		Thello.
18 Ambolo		Ambolo.
19 Ambosoda		Ambosoda.
20 Arrow-root		Palu.

12-6-36	Chendiput	...	Do.	...	Do.	3 Chendiput and Kaliaput muttahs ...	Ditto.
13-6-36	Chendragiri	...	Do.	...	Do.	4 Chendragiri, Baliasahi muttahs ...	Ditto.
Do.	Do.	...	Do.	...	Do.	5 Koradasingi, Judiamba muttahs ...	Ditto.
Do.	Do.	...	Do.	...	Do.	6 Patrobosa, Domba, Munisingi, Rayapur muttahs.	Ditto.
14-6-36	Bodosindhuba	...	Do.	...	Do.	7 Bodosindhuba muttah ...	Ditto.
15-6-36	Chodangipur	...	Do.	...	Do.	8 Chodangipur, Ontharba muttahs ...	Ditto.
18-6-36	Birikote	...	Do.	...	Do.	9 Guluba, Panigonda, Birikote muttahs.	Ditto.
Do.	Do.	...	Right to collect and remove silk Cocoons	...	...	10 Reserves and unreserves of Chendragiri Range or reserves and unreserves of the whole Range as a single unit for Minor Forest Produce.	Ditto.

Additions or alterations, if any, to the above list will be announced before sale.

PARLAKIMEDI, 16th April 1936.

SAID-UD-DIN AHMED,

District Forest Officer, Parlakimedi Malahs.
[3-1-29-5-1936.]